

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
SPECIAL BENCH

(IB)-68(PB)/2017

In the matter of :

M/s. SR Construction

....PETITIONER

Vs.

International Prcreation & Amusement Ltd.

... RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 23.8.2017

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

Deepa Krishan,

Hon'ble Member (Technical)

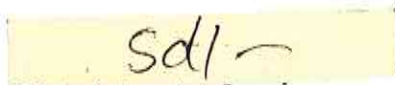
For the Petitioner :-

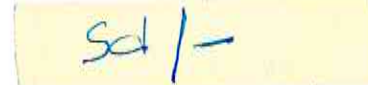
For the Respondent/Cor. Debtor :-

ORDER

Learned Counsel for the Insolvency Resolution Professional (IRP) is present.

Necessary report has been filed. However, no directions have been sought for by the IRP in the report. As per request made, the report is taken on record.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
23.8.2017